

Criminal Revision No. 23/2020
Vikas Mehra Vs. CBI

18.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 28.07.2020 for final arguments on behalf of CBI.

Written reply, if any, be filed well in advance with a copy to the opposite party.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

Criminal Revision No. 18/2020
Suresh Verma & Anr. Vs. CBI

18.07.2020

Present: None for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist has not sent consent for the matter to be taken up through VC. They have also not agreed for disposal of the revision on the basis of written submissions.

List on 28.07.2020 alongwith connected revisions.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website..

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

Criminal Revision No. 22/2020
M/s H.M. Informatics Pvt. Ltd. Vs. CBI

18.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 28.07.2020 for final arguments on behalf of CBI.

Written reply, if any, be filed well in advance with a copy to the opposite party.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

Criminal Revision No. 29/2020
M/s Intercorn Recyclopolis Pvt. Ltd. Vs. CBI

18.07.2020

Present: Sh. Umesh Kumar, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 28.07.2020 for final arguments on behalf of CBI.

Written reply, if any, be filed well in advance with a copy to the opposite party.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

**Criminal Revision No. 11/2020
Siddharth Chandra Vs. CBI**

18.07.2020

**Present: Sh. Vijay Aggarwal and Sh. Mudit Jain, Advocates for
revisionist.**

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Sh. Vijay Aggarwal, Ld. Counsel for the revisionist submits that he has already addressed final arguments and same have been concluded.

List on 28.07.2020 for final arguments on behalf of CBI.

**Written reply, if any, be filed well in advance with a copy to
the opposite party.**

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

**Criminal Revision No. 14/2020
Ashwani Wadhva Vs. CBI**

18.07.2020

Present: None for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist has not sent consent for the matter to be taken up through VC. They have also not agreed for disposal of the revision on the basis of written submissions.

List on 28.07.2020 alongwith connected revisions.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020

**Criminal Revision No. 20/2020
Harmeek Chahal Vs. CBI**

18.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 28.07.2020 for final arguments on behalf of CBI.

Written reply, if any, be filed well in advance with a copy to the opposite party.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.07.2020